

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH : AT HYDERABAD

\* \* \*

D.A. No. 1054/93

Dt. of Decision: 5.11.93

(19)

1. V. V. Narayana Murthy

2. CH. Vijay Kumar

.. Applicants

vs

1. The Commissioner Central Water Commission, H.No.11-4-648/Abid Manzil A.C.Guards, Hyderabad.
2. The District Employment Officers, Musheerabad, Hyderabad.

.. Respondents

Counsel for the Applicants : Mr. Md. Gulam Rasool

Counsel for the Respondents : Mr. N.R. Devaraj  
Sr. CGSC.

CORAM:

THE HON'BLE JUSTICE COURT : CHAIRMAN

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

*(Signature)*

To

1. The Commissioner Central Water Commission,  
N.No. 11-4-648, Abid Manzil Guards, Hyderabad.
2. The District Employment Officers,  
Musheerabad Hyderabad.
3. One copy to Mr.Md.Gulam Rasool, Advocate, 3-2-763, Kachiguda, Hyd.
4. One copy to Mr.N.R.Devraj, Sr. OGSC.CAT.Hyd.
5. One copy to Library, CAT.Hyd.
6. One spare copy.

3rd copy  
preliminary

JUDGMENT

(AS PER HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN)

Heard the learned counsel for the respondents, Shri N.R.Devaraj. The relief claimed in this OA filed on 27.8.1993 is to direct the 1st respondent to allow the applicants to appear for the test and the interview to be held on 30.8.1993 and to appoint them if selected in regard to the posts of Observer Gr.II. It is pleaded that the ~~existing~~ applicants are qualified for the posts of Observer Grade-II and they were working as Observer Grade-II in the Central Water Commission, A.C.Guards from 10.6.1989 till the date of the application. Copies of the service certificates dated 20.8.1993 purported to have been given by the Superintendent, Central Water Commission, Secunderabad to each of the applicants ~~was~~ enclosed to this application. By the interim order dated 30.8.1993, the 1st respondent was directed to interview these applicants along with the candidates sponsored by the employment exchange; but they should not be given the orders of appointment until further orders in this OA, in case they are selected.

2. Shri N.R.Devaraj submitted that there is no post like the Commissioner, Central Water Commission, Hyderabad i.e., the 1st respondent in the cause title, and there is no post of Superintendent, Central Water Commission, A.C.Guards, Secunderabad, the officer who is said to have issued the service certificates on 20.8.1993 inclosed to this OA. Though it is posted for dismissal from 3.11.1993 onwards, the learned counsel for the applicant is not present and there was no

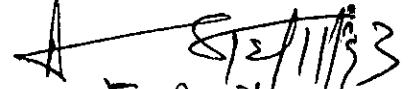
3. In the circumstances, the OA is dismissed for default. No costs.

  
(R.RANGARAJAN)  
MEMBER (ADMN.)

vsn

DATED: 5th November, 1993.  
Open court dictation

  
(V.NEELADRI RAO)  
VICE CHAIRMAN

  
Deputy Registrar (S)

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. V. NEELADRI RAO : V.C.

AND

THE HON'BLE MR. R. RangaRao ~~PALASUBRAMANIAN~~ : M(A)

AND

THE HON'BLE MR. CHANDRA SEKHAR REDDY : MEMBER (J)

AND

THE HON'BLE MR.

DATED: 5 - 11 - 1993

ORDER/JUDGMENT:

R.P./C.P/M.A. No.

in

C.A. No. 1056193

T.A. No.

(W.P. No. )

Admitted and Interim directions  
issued.

Allowed

Disposed of with directions

Dismissed as withdrawn

Dismissed

Dismissed for default

Rejected/Ordered

No order passed as to costs  
Central Administrative Tribunal

DESPATCH

17 NOV 1993

HYDERABAD BENCH.

pvm